

to go about it. I do not think any person who thinks of the people would question why has the Essential Commodities Act been invoked. We are very happy with the Orissa people because they saw to it that the goods reached the places. We are very happy with the West Bengal people because they saw to it that the commodities reached the required places. There are certain States who really did a good job. I will say with confidence that the railways did a good job; Civil Supplies did a good job. Everybody was preparing for the final thing that in case the strike continues, at least, we would have seen that the essential commodities would have moved.

I want to thank all the Members who have raised it. I hope I was able to answer all the points.

MR. CHAIRMAN: We go to the next item-legislative business.

SHRI AMAL DATTA (Diamond Harbour): May I draw your attention. Tomorrow there is a discussion coming on Bank scam. But the two reports of the Janakiraman Committee have not been circulated to the Member yet. May I ask you to give instructions to the Minister so that adequate number of copies of the two reports are made available to the Members before time.

Now it is coming up for discussion tomorrow.

MR. CHAIRMAN: Parliamentary Affairs Minister is here. He will take note of it.

AN. HON. MEMBER: The two reports have appeared in the newspapers.

SHRI AMAL DATTA: But they should be made available to the Members.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF

OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGLAM): We will do our best to see that copies are available in the Library.

SHRI AMAL DATTA: What is this?

MR. CHAIRMAN: No discussion on that point please.

SHRI RANGARAJAN KUMARAMANGALAM: At the moment, copies are available in the Library.

SHRI AMAL DATTA: Copies should be made available to the Members.

SHRI RANGARAJAN KUMARAMANGALAM: I am not denying that, We are getting them printed, we should try to see that they are made available to all the Members.

16.07 hrs.

JAMMU AND KASHMIR STATE
LEGISLATURE (DELEGATION OF
POWERS) BILL.*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM. M. JACOB): Sir, on behalf of Shri S.B. Chavan I beg to move for leave to introduce a Bill to confer on the President the power of the Legislature of the State of Jammu and Kashmir to make laws.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to confer on the President the power of the Legislature of the State of Jammu and Kashmir to make laws".

The motion was adopted.

SHRI M.M. JACOB: Sir, I introduce the Bill.

16.19 hrs.

MATTERS UNDER RULE 377

MR. CHAIRMAN: Now the House will take up matters under Rule 37. Shri Bijoy Krishna Handique.

- (i) **Need to take adequate steps for protecting strategic areas in the country reported from CIA's Surveillance.**

SHRI BIJOY, KRISHNA HANDIQUE (Jorhat): Any Third World country will feel deeply perturbed over the CIA's increased surveillance of their military weapons programmes in both conventional and non-conventional areas.

This Special CIA mission ordered by U.S. Administration, as reported in the Los Angeles Times on 21st June, 1992 aims at covering the world-wise development or acquisition of production technology, designs, components or complete military systems in areas of mass destruction and advanced conventional weaponry. This covert action plan ranges from recruiting or subverting scientists in Third World countries involved in weapons development to sabotage weapons research, production or storage facilities.

This move of the U.S. administration should not be taken just as a routine operation. This forms part of their persistent effort to consolidate American gains of unipolarism by suppressing other countries, particularly the developing countries which are capable of posing a challenge to their supremacy.

While disarmament on equal footing and a genuine nuclear non-proliferation, though not in the purview of the NPT, is the committed goal of all peace-loving nations,

the U.S. Administration design is a serious interference in the internal affairs of these sovereign nations.

Since India figures among the targeted countries, it is imperative what she raises the matter not only at the diplomatic level but also in the UNO particularly at the Security Council. At the same time, the Government should take adequate steps to protect our defence-related strategic areas and our scientists engaged therein.

- (ii) **Need to restore the power of Regional Passport Office to issue emergency passports**

[*Translation*]

*SHRI V.S. VIJAYARAGHAVAN (Palghat): Sir, the Government has recently taken away the power of regional Transport Offices to issue passports urgently. From May 1st, this power which was being enjoyed by Regional passport Offices will rest with the Chief Passport Officer.

Because of this, an applicant will have to wait now for a long time to get his passport. The External Affairs Minister had earlier said that a passport will be issued to an applicant within 30 days of submission of the application. The present order does contrary to the statement of the Minister. This new rule would adversely affect the people of Kerala more than others because on several occasions, they will have to come up to Delhi for getting a passport. In the case of children below the age of ten also the police enquiry has been made compulsory. In case there is change in photos, signature etc. or loss or damage of passport, one has to wait for a period of 100 days.

Therefore, it is requested that the power of the Regional Passport Offices to issue emergency passports should be restored to them at the earliest.

*Translation of the matter originally raised in Malayalam.